

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
MUMBAI BENCH

Original Application No: 903/97

Date of Decision: 30/4/98

Shri B.N.Nawani \_\_\_\_\_ Applicant.

Shri S.Natarajan \_\_\_\_\_ Advocate for  
Applicant.

Versus

Union of India through Secretary, \_\_\_\_\_ Respondent(s)  
Ministry of Finance & 2 Ors.

Shri M.I.Sethna \_\_\_\_\_ Advocate for  
Respondent(s)

CORAM:

Hon'ble Shri. Justice R.G.Vaidyanatha, Vice Chairman.

Hon'ble Shri,

(1) To be referred to the Reporter or not?

(2) Whether it needs to be circulated to ~~vv~~  
other Benches of the Tribunal?

abp.

  
(R.G.VAIDYANATHA)  
VICE CHAIRMAN

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

GULESTAN BLDG. NO. 6, 4TH FLR, PRESCOT RD, FORT,

MUMBAI - 400 001.

ORIGINAL APPLICATION NO. 903/97.

DATED THE 30TH DAY OF APRIL, 1998.

CORAM: Hon'ble Shri Justice R.G.Vaidyanatha, Vice Chairman.

B.N.Nawani,  
Retd. Asstt. Chief Accounts Officer  
Customs, Mava Sheva,  
residing at  
115, 2nd Floor,  
Sindhi Housing Society,  
Chembur, Mumbai-400 071.

... Applicant.

By Advocate Shri S.Natarajan

V/s.

1. Union of India through,  
Secretary, Ministry of Finance,  
Department of Revenue,  
South Block, New Delhi-110 001.

2. Chief Commissioner of Customs,  
New Customs House,  
Ballard Estate,  
Mumbai - 400 038.

3. Commissioner of Customs,  
New Custom House,  
Ballard Estate,  
Mumbai - 400 038.

... Respondents.

By Advocate Shri M.I.Sethna.

I O R D E R I

I Per Shri R. G. Vaidyanatha, V.C.]

Today when the matter is taken up for admission, the applicant's counsel submits that the applicant has since received all the terminal benefits as per the then existing rules. He however submits that applicant will have to get the revised benefits in the light of the 9th Pay Commission Recommendation. The applicant should make a representation to the respondents administration claiming the revised benefits in terms of 8th Pay Commission Recommendation within one month from the date of receipt of this order. If the applicant is <sup>by any adverse order</sup> still aggrieved, he can always approach this Tribunal.

The applicant's counsel submits that whatever arrears



was paid to him belatedly, he should be permitted to claim interest as per rules if so advised. The question is left open.

OA is disposed of with the above observations.

abp.

*R. G. Vaidyanatha*

(R.G.VAIDYANATHA)  
VICE CHAIRMAN